

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6418 of 2021

Sangeeta Soren Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Manoj Kr. Sah, Advocate
For the State : Mr. Shree Prakash Jha, Addl.P.P

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending her arrest in connection with Pathargama P.S. Case No.139 of 2019 instituted under Sections 302, 34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner has committed the murder of the daughter of the informant namely Suchitra Murmu in furtherance of the common intention with the co-accused Manoj Marandi who is the husband of the deceased. It is submitted that the allegation against the petitioner is false. It is next submitted that in the F.I.R. no suspicion has been raised against the petitioner by the informant but subsequently in his re-statement he has raised a suspicion that as the co-accused Manoj Marandi used to talk with the petitioner during his visit to the village of the informant so in order to eliminate the daughter of the informant from their path, the informant has suspicion that the co-accused Manoj Marandi and the petitioner might have murdered her. It is next submitted that except suspicion, there is no other material in the record to implicate the petitioner in this case. It is further submitted that none of the witnesses have ever seen the petitioner with Manoj Marandi soon before or after the occurrence. It is then submitted that the petitioner has been implicated in this case only due to village politics. It is lastly submitted that the petitioner is

ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.-1st Class, Godda within six weeks from today and in the event of her arrest or surrendering, she will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M.-1st Class, Godda in connection with Pathargama P.S. Case No.139 of 2019 **with the condition that she will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that she will not change her mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)